GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT RAJYA SABHA

UNSTARRED QUESTION NO. 517 TO BE ANSWERED ON 21.07.2016

517. ATROCITIES AGAINST SENIOR CITIZENS

SHRI K.K. RAGESH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the attacks and atrocities against senior citizens are on the rise in India;
- (b) whether any nationwide initiatives are being implemented to address such atrocities; and
- (c) if so, the details thereof for the last three years, State-wise?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): As per the information provided by Ministry of Home Affairs, the National Crime Record Bureau (NCRB) has started collecting data on crime against senior citizens under the revised performae of 'Crime in India' since 2014 only. As per available data, a total of 1069 cases were reported under grievous hurt (Section 325, 326, 326a and 326B IPC) on senior citizens (60 years & above) during 2014. State/UT wise and crime head wise total number of cases reported under crimes committed against senior citizens during 2014 is enclosed at Annexure. Similar annual data for the year 2015 is under compilation.
- (b) & (c): As per the Seventh Schedule to the Constitution of India, 'Police' and 'Public Order' are State Subjects and as such, the primary responsibility of prevention, detection, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued an Advisory dated 30.08.2013 on 'Protection of Life and Property of Senior Citizens' which is available at http://mha.nic.in/sites/upload_files/mha/files/Advisory_040913.pdf.

The Government of India announced the National Policy on Older Persons (NPOP), 1999. The policy envisages State support to ensure financial and food security, health care, shelter and other needs of older persons, equitable share in development, protection against abuse and exploitation, and availability of services to improve the quality of their lives.

Subsequently, the Maintenance and Welfare of Parents and Senior Citizens Act was enacted in 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for Maintenance of Parents/Senior Citizens by children/relatives being made obligatory and justiciable through Tribunals; Revocation of transfer of property by senior citizens in case of neglect by relatives; Penal provision for abandonment of senior citizens; Establishment of Old Age Homes for Indigent Senior Citizens; Adequate medical facilities and security for Senior Citizens and protection of life and property. The Act has to be brought into force by individual State Governments. So far, the Act has been notified by all States and UTs. However, the Act does not apply in the State of Jammu and Kashmir, and Himachal Pradesh has its own Act for Senior Citizens.

Annexure referred to reply to part(a) of the Question no. 517 for 21.7.2016

Annexure

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